IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE TWENTY THIRD DAY OF OCTOBER TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH AND THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

I.A. No.1 of 2024
IN/AND
WRIT APPEAL NO: 634 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 22-04-2024 in W.P No. 32845 of 2023 on the file of the High Court.

Between:

Suriti Kamesh, S/o. Late Suriti Krishna, aged about 48 yrs, Occ: Founder Family Member of Sri Ujjaini Mahakali Devasthanam, Gunj Bazaar, Secunderabad -03. R/o. H.No. -69/6, Dwarkamai Nagar, Vanasthalipuram Hyderabad - 70

...APPELLANT/IMPLEAD PETITIONER/ PROPOSED RESPONDENT No.4

AND

1. S. Nagaraju, S/o. Sri S. Damodar, Aged about 52 Years, Occ. Working as Senior Assistant Under Orders of Reversion Sri Ujjaini Mahakali Devasthanam Secunderabad R/o. H.No. 6-162, Sri Ram Nagar Colony, Pasumamula, Ranga Reddy District

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep by its Principle Secretary Revenue (Endowments) Department, Secretariat, Hyderabad
3. The Commissioner of Endowments Department, Government of Telangana, Tilak Road, Boggulkunta, Hyderabad
4. The Executive Officer and Assistant Commissioner, Sri Ujjaini Mahakali Devasthanam, Secunderabad

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant leave to the Petitioner to file appeal against the order dated 22.04.2024 dismissing

the implead I.A. No. 02 of 2023 in W.P. No. 32845 of 2023 passed by His Lordship Justice Pulla Karthik, in the interest of justice.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings in W.P. No. 32845 of 2023 in the interest of justice.

Counsel for the Appellant: SRI R. RAMANJANEYULU REPRESENTING FOR SRI T. SURYA SATISH

Counsel for the Respondent No.1: SRI A. PHANI BHUSHAN

Counsel for the Respondent No.2 & 3: SRI BHUKYA MANGILAL NAIK, GP FOR ENDOWMENT

Counsel for the Respondent No.4: SRI CH. SATISH KUMAR

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2024
(Leave Petition)
in/& Writ Appeal No.634 of 2024

JUDGMENT:

Mr. R.Ramanjaneyulu, learned counsel represents Mr. T.Surya Satish, learned counsel for the appellant; Mr. A.Phani Bhushan, learned counsel appears for respondent No.1; Mr. Bhukya Mangilal Naik, learned Government Pleader for Endowment Department appears for respondents No.2 and 3 and Mr. Ch.Satish Kumar, learned counsel appears for respondent No.4.

2. This Writ Appeal is directed against the order passed in an implead application being I.A.No.2 of 2023 in W.P.No.32845 of 2023, which was dismissed on 22.04.2024. I.A.No.1 of 2024 is filed by the appellant/proposed respondent No.4 in W.P.No.32845 of 2023 seeking leave to file the Writ Appeal.

3. Today, learned counsel for the appellant seeks permission of the Court to withdraw the Writ Appeal along with I.A.No.1 of 2024.

4. Permission is allowed and the Writ Appeal and I.A.No.1 of 2024 are, accordingly, dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A.V.S. PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,
1. One CC to SRI T. SURYA SATISH, Advocate [OPUC]
2. One CC to SRI A. PHANI BHUSHAN, Advocate [OPUC]
3. One CC to SRI CH. SATISH KUMAR, Advocate [OPUC]
4. Two CCs to GP FOR ENDOWMENT, High Court for the State of Telangana. [OUT]
5. Two CD Copies

BN
LS

HIGH COURT

DATED:23/10/2025



JUDGMENT

I.A. No.1 of 2024
IN/AND
WA.No.634 of 2024

DISMISSING THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS

(8) kpr
7/11/25